

THE GAUHATI HIGH COURT AT GUWAHATI
(HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH)

NO.HC.VII-08/2017/1081/A

From :- Shri Saptarshi Garg,
Jt.Registrar (Vigilance),
Gauhati High Court,
Guwahati.

To, Shri Utpal Prasad,
District & Sessions Judge
Chirang, Kajalgaon

Dated Guwahati, the th 6 February, 2023.

Sub:- **Earned leave.**

Ref:- Your letter No. DJCH. I-5/2015-2023/251 Dated 01.02.2023.

Sir,

With reference to the above, I am directed to inform you that you have been granted **seven and half days of earned leave from 16.02.2023 (after 1st half i.e. 1.30 pm) to 23.02.2023 with station leave permission from the afternoon of 16.02.2023 (after 1st half) till the evening of 23.02.2023**, as prayed for. You have been granted permission to take your official vehicle from Chirang to Guwahati, at own cost. Further, you have been allowed to hand over charge of your Court and office, Member MACT, Special Judge (POCSO) & Chairman DLSA and office to the Additional District & Sessions Judge, Chirang, Kajalgaon and in his absence to the next senior most Judicial officer available at the station before proceeding on leave period.

Yours faithfully,

Sd/-

JT. REGISTRAR (VIGILANCE)

Memo NO. HC. VII-08/2017/1082-1083/A, dated , 06-02-2023

Copy to:

1. The Principal Accountant General (A&E), Assam, Beltola, Guwahati-29, for information. Copy of duly filled in leave application in the prescribed format in respect of the concerned officer is enclosed herewith for necessary action from your end.

2. The Project Manager, Gauhati High Court.

JT. REGISTRAR (VIGILANCE)